

Scheduled Tribes of Delhi Police who have been promoted by departmental Test to the post of Assistant Sub-Inspector during the year 1964-65; and

(b) whether the reservation quota has been filled up?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). The information required is being collected and will be laid on the Table of the House when available.

Rise in Price of Kerosene

2226. Shrimati Maimoona Sultan: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that the price of kerosene oil has been raised in Delhi since the recent increase in excise duty;

(b) if so, the extent thereof; and

(c) how far the increase is necessitated to set off the increased excise duty and how much of the increased duty will be passed on to the consumers?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) to (c). Yes, Sir. On account of an increase in the duty, the selling price of Superior Kerosene has been increased by Rs. 51.30 per kilolitre. The entire amount of the duty is recoverable from the consumers.

Elections to DMC

2227. Shri Bagri: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that elections to the Delhi Municipal Corporation have been postponed for one year;

(b) if so, the reasons therefor; and

(c) whether such a postponement is not contrary to the laws relating to elections?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) No, Sir.

(b) Does not arise.

(c) No, Sir. Proviso to section 4(1) of the D.M.C. Act empowers the Government to extend the term of office of all Councillors and Aldermen by a period not exceeding one year.

Pro-Pak Muslims in India

2228. Shri D. C. Sharma: Will the Minister of Home Affairs be pleased to state:

(a) whether the Working Committee of the All-India Hindu Mahasabha has urged upon Government to enact necessary laws to declare those Muslims as doubtful elements who are Indian citizens but keep their families in Pakistan and have major business or property interest in Pakistan;

(b) if so, Government's reaction thereto; and

(c) the steps proposed to be taken in the matter?

The Minister of State in the Ministry of Home Affairs (Shri Nathi):

(a) Yes, Sir.

(b) The Government are alive to the need for vigilance in regard to the persons having their interests in Pakistan. It would, however, not be possible to enact any such laws as suggested by the Hindu Mahasabha as they will be repugnant to the provisions of our Constitution. The State Government have been maintaining lists of anti-social and anti-national elements for suitable action in times of communal violence or other internal disturbances, of when faced with external aggression as at present.

(c) The Government of India have been considering various proposals for strengthening the security measures and these are already being adopted in the present situation.

Pension to War Service Personnel

2229. Shri Jedhe: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the full war service period is counted